

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1)... 2008
CRLMP.NO(s). 12126

(From the judgement and order dated 13/08/2007 in CRLA No. 55/1988
of The HIGH COURT OF PATNA)

SHANKAR PRADHAN Petitioner(s)

VERSUS

STATE OF BIHAR Respondent(s)

(OFFICE REPORT ON DEFAULT)

Date: 23/04/2010 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
(In Chambers)

For Petitioner(s)
Mr. T. Mahipal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Further four weeks time is granted to surrender and to file
proof thereof.

It is made clear that no further time will be granted in
this regard.

(V.K. Tiwari)
P.A.

(Vijay Dhawan)
Assistant Registrar